

In the Central Administrative Tribunal
Calcutta Bench

MA No.471 of 1997
MA No.174 of 1998
(OA 1079 of 1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

All India S/C & S/T Rly.
Employees Assn. & Ors.

Vs.

S. Konar & Ors.

For the Applicant : Mr. T.D. Roy, Advocate

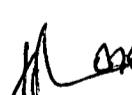
For the Respondents: Mr. B. Mukherjee, Advocate

Heard on : 24-9-98

Date of Judgement : 24-9-98

ORDER

Heard Ld. Advocate Mr. Roy on behalf of the applicant who filed this application bearing No.471 of 1997 for adding him as private respondent in the original application filed by the applicant Shri S. Konar & Ors. I ^{find} that such application is not maintainable. However, liberty is given to the applicant for applying to be intervener in this case. Accordingly, MA application is disposed of.


(D. Purkayastha)
Member(J)